

Transcript

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

32

O.A. No./411/1991

Case No.

DATE OF DECISION 10th June, 1992.

Shri ~~RxxRxxSxx~~ Ileshkumar R. Shah Petitioner

Shri D. T. Soni

Advocate for the Petitioner(s)

Versus

Union of India and others.

Respondent

Shri Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. D. L. Mehta : Vice Chairman

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. Shah Ileshkumar Rasiklal
S/O Rasiklal Nagardas Shah
Resident of Ahmedabad,
working as Information Assistant
in Press Information Bureau at
Ahmedabad. 3
...Applicant.

(Advocate : Mr. D. T. Soni)

Versus

1. Union of India
represented by Secretary,
Information and Broadcasting
Ministry, Shastri Bhavan,
New Delhi - 110 001.

2. Dy. Principal Information Officer,
Press Information Bureau
(Head Western Region)
101, C.G.O. Building, M.K.Road,
Bombay - 400 020.

3. Hussain A Ahmed,
Information Officer,
101, C.G.O. Building, M.K.Road,
Bombay - 400 020.

4. Dy. Principal Information Officer,
Press Information Bureau,
Akhanand Anand Hall, Bhadra,
Ahmedabad - 380 001. ...Respondents.

(Advocate : Mr. Akil Kureshi)

O R A L J U D G M E N T

O.A. NO. 411 OF 1991.

Date : 10/06/1992

Per : Hon'ble Mr. Justice D. L. Mehta : Vice Chairman

Mr. Akil Kureshi, learned counsel for the respondents submit that the impugned order has been withdrawn and the petition has become infructuous. In the light of the submissions made by the counsel for the respondents. The petition is dismissed as withdrawn.

D. L. Mehta
(D. L. MEHTA)
Vice Chairman